

"Police" and "Public Order" are subjects falling in List-II (State List) of the Seventh Schedule of the Constitution of India, and therefore, lies within the competence of the State Governments.

The role and responsibility of police personnel and their nature of duties is duly considered by the respective State Governments for considering upgradation and expansion of the police forces.

### **Foreigners granted indian citizenship**

1989. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of foreigners who have been granted Indian citizenship so far, country-wise;
- (b) the number of persons from Pakistan, Bangladesh and Afghanistan who have been granted Indian citizenship since 2015, till date, year-wise;
- (c) the basis/criteria to identify religious minorities of Bangladesh, Pakistan and Afghanistan who have faced religious persecution in their respective countries and who seek citizenship under Citizenship Amendment Act (CAA) in India;
- (d) whether Government has any record/data regarding minorities of above countries; and
- (e) if so, the details thereof, countrywise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Details are given in the Statement-I (*See* below).

(b) Details are given in the Statement-II (*See* below).

(c) to (e) The Citizenship (Amendment) Act, 2019 (CAA) aims to facilitate grant of citizenship to migrants belonging to Hindu, Sikh, Buddhist, Jain, Parsi and Christian communities from Afghanistan, Pakistan and Bangladesh who have entered India on or before 31/12/2014 and who have been exempted by the Central Government by or under clause (c) of sub-section(2) of section 3 of the Passport (Entry into India) Act, 1920 or from the application of provisions of the Foreigners Act, 1946 or any Rule/order made thereunder.

The migrants covered by this Amendment Act can submit applications for grant of citizenship after appropriate Rules are notified by the Central Government.

**Statement-I***Indian Citizenship granted country-wise (as on 06-03-2020)*

[as per data generated from online citizenship module]

Sl. No.	Nationality	2011	2012	2013	2014	2015	2016	2017	2018	2019	2020	Total
1.	Pakistan	302	356	301	267	263	670	476	450	809	191	4085
2.	Afghanistan	14	45	133	249	234	244	117	30	40	1	1107
4.	Sri Lanka	15	23	14	4	17	35	34	12	11		165
3.	Bangladesh	54	44	41	24	16 + 14864 *	39	49	19	25	1	15176
5.	United States of America	2	12	10	18	25	25	25	20	10	2	149
6.	United Kingdom	7	12	4	3	8	13	8	5	6		66
7.	Nepal	6	6	7	5	3	6	17	7	7		64
8.	Kenya	1		7	3	5	4	7	2	5		34
9.	Malaysia	3	3	3	2	2	3	7	5	4	2	34
10.	Tanzania	8	6	6	1	3	3	3	2	2		34
11.	Singapore	3	3		4		5	5	5	3		28

Sl. No.	Nationality	2011	2012	2013	2014	2015	2016	2017	2018	2019	2020	Total
12.	Canada	2	2	2	3	1	3	3	6	5		27
13.	Iran	4	5	5	1	1	2	3	2	2		25
14.	Germany	1	4	1	4	1	2	3	2	1		19
15.	Philippines	1	2		2	1	5	3	4			18
16.	Australia	1	2	2		1	1	1	3			11
17.	Italy	2			6			1	2			11
18.	Zambia		3	2		2	2	1	1			11
19.	Indonesia		3	1		1		1		1	2	9
20.	China	2		2	1		1	2				8
21.	Yemen						1	6		1		8
22.	France			1	1	2		3				7
23.	Portugal			1	1	2		3				7
24.	Zimbabwe		1	2				4				7
25.	Mauritius		3					1	2			6
26.	Myanmar	2	3					1				6

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Unstarred Questions

27.	South africa		2		1		1		1	1		6	<i>Written Answers to</i>
28.	Ukraine			1			1	3		1		6	
29.	Fiji				4	1						5	
30.	Netherlands		1	1	3							5	
31.	Spain		1				3						
32.	Switzerland	1	1	1	1							4	[11 March, 2020]
33.	Venezuela								1	3		4	
34.	Belgium	1		1		1						3	
35.	Israel		1			1				1		3	
36.	Russia		2					1				3	
37.	Armenia			1	1							2	<i>Unstarred Questions</i>
38.	Belarus	0								2		2	
39.	Belize		2									2	
40.	Iraq		1			1						2	
41.	Japan		1	1								2	
42.	Kazakhstan		1							1		2	

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Sl. No.	Nationality	2011	2012	2013	2014	2015	2016	2017	2018	2019	2020	Total	134
43.	New Zealand				1					1		2	Written Answers to [RAJYA SABHA]
44.	Peru						2					2	
45.	Poland			1				1				2	
46.	Sudan	1		1								2	
47.	Sweden		1				1					2	
48.	Uganda				1	1						2	
49.	Algeria						1					1	
50.	Austria			1								1	
51.	Barbados							1				1	
52.	Bolivia				1							1	
53.	Chile							1				1	Unstarred Questions
54.	Croatia		1									1	
55.	Czech Republic								1			1	
56.	Eritrea									1		1	
57.	Guinea						1					1	

58.	Ireland							1				1
59.	Jamaica								1			1
60.	Kyrgyzstan							1				1
61.	Lebanon	1										1
62.	Liberia				1							1
63.	Moldova							1				1
64.	Mozambique	1										1
65.	Nigeria	1										1
66.	Thailand						1					1
67.	United Arab Emirates		1									1
68.	Uzbekistan						1					1
69.	Vietnam				1							1
70.	Yugoslavia		1									1
TOTAL		436	555	554	612	15459	1076	795	586	939	199	21211

\*2015 – After signing of Indo-Bangladesh Land Boundary Agreement, 14864 Bangladeshi nationals were granted Indian Citizenship under section 7 of the Citizenship Act, 1955.

*Written Answers to*

*[11 March, 2020]*

*Unstarred Questions*

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**Statement-II**

*Year-wise details of Indian Citizenship granted to migrants from Afghanistan, Bangladesh and Pakistan (as on 06.03.2020).*

(Data as available in the online system)

Year	Afghanistan	Bangladesh	Pakistan	Total
2015	234	16+14864*	263	15377
2016	244	39	670	953
2017	117	49	476	642
2018	30	19	450	499
2019	40	25	809	874
2020 (Upto 06/03/2020)	1	1	191	193
TOTAL	666	15013	2859	18538

\*2015 – After signing of Indo-Bangladesh Land Boundary Agreement, 14864 Bangladeshi nationals were granted Indian Citizenship under section 7 of the Citizenship Act, 1955.

**Cases filed under sedition law**

1990. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the number of persons against whom cases under sedition law has been filed for using social media platforms in Union Territory of Jammu and Kashmir since its formation till date;

(b) whether Hon'ble Supreme Court has observed that use of internet is fundamental right of the citizens;

(c) if so, the details thereof; and

(d) the reasons why 2G service is being provided in the UT of Jammu and Kashmir inspite of orders of Hon'ble Supreme Court?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) No case against any person under sedition law has been filed for using social media platforms in Union territory of Jammu and Kashmir since its formation till date.